

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 802/GT/2025

Subject : Petition for determination of tariff with respect to Koderma Thermal Power Station Units 1 and 2 (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029

Petitioner : DVC

Respondents : BSES Rajdhani Power Limited & Ors.

Date of Hearing : **23.12.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Shri Aniket Kanhaua, Advocate, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that it has filed the additional information sought by the Commission vide technical validation letter dated 4.9.2025, after serving a copy to the Respondents/Objectors, and that no response has been received from them.

2. None appeared on behalf of the Respondents/Objectors, despite notice.
3. Accordingly, the Commission, while adjourning the hearing, directed the Petitioner to file the following additional information, after serving a copy on the Respondents/Objectors, on or before **6.2.2026**:

Additional Capital Expenditure:

- a. *It is noticed that the total ACE claimed as per revised Tariff Form 9(24-29) is Rs 27302.33 lakhs (cash basis), whereas the total ACE mentioned in the 'Capital Cost Reconciliation statement' is Rs. 18798.79 lakh. Provide a rationale for the difference in the amounts. Reconcile the ACE claimed for 2024-29 as mentioned in the 'Capital Cost Reconciliation statement' with the values claimed in the revised tariff forms.*
- b. *Clarification for the following Additional Capital Expenditure claimed:*

S. No.	Head of Work /Equipment	Additional Information / Clarification	Reference line item from the tariff forms
1	Installation and Commissioning of One No. of Surface mounted Road Weigh Bridge of Capacity 100 MT along with Bi- Directional RFID Weighing System inside	Rationale for not claiming the same from the cash fund.	Form-9_24-25



	<i>the plant premises of DVC, KTPS</i>		
2	<i>R & R Compensation</i>	<i>Provide a copy of the LA court order. Rationale for the claim under the original scope of works considering the fact that the work is recurring in nature.</i>	<i>Form-9_28-29</i>
3	<i>Completion of pending Civil & Electrical work for KTPS Township (including Residential building) along with Sewage Treatment Plant</i>	<i>Establish that the encashment of the bank guarantee of M/s Indu Projects Ltd. due to non-performance has been adjusted as part of truing-up for the period 2014-19.</i>	<i>Form-9_24-25 Form-9_25-26</i>
4	<i>Land (Balance Payment to the Landowners & Payment to be made as per the Order issued by the Hon'ble High Court of Ranchi)</i>	<i>Provide a supporting document on whether the nature of the land is freehold or leasehold.</i>	<i>Form-9_26-27</i>
5	<i>GM Land Payment</i>	<i>As per the document submitted in the true-up petition, the value has been clearly booked under the Land head. However, the claim is being made under R&R. Petitioner to clarify the discrepancy. Also, provide supporting documents to establish the nature of the land as freehold or leasehold.</i>	<i>Form-9_24-25</i>
6	<i>Balance the Work of the Colony</i>	<i>Provide clarification as to whether the construction of the badminton court and auditorium work is part of the original scope.</i>	<i>Form-9_26-27</i>
7	<i>Capacity Enhancement of New Permanent Ash Pond Lagoon-1 (From R.L. 358.00 to 364.00)- Estimating Capacity Enhancement from 5 lac cubic metre to 30 lac cubic metre</i>	<i>Provide details of the amount corresponding to the Permanent ash pond already capitalized during the period 2014-19 and claimed amount in the True-up petition during 2019-24. Also, clarify whether the contingent ash pond is currently in use and the amount already capitalized corresponding to it. Further, as mentioned in the TV reply, the top level of Lagoon-1 is 364 M and Lagoon-2 is 370 M, and the top level has been achieved in both the lagoons. Provide a rationale for undertaking the enhancement from (358M to 364M)</i>	<i>Form-9_26-27</i>
8	<i>Infrastructure towards Implementation of Flexible Operation</i>	<i>Clarify whether the expenditure is towards infrastructure for flexible operation or for a feasibility study test.</i>	<i>Form-9_26-27</i>

c. For the additional capital expenditure claimed, provide proper referencing of supporting documents/annexures along with their page number.



4. The Respondents/Objectors are permitted to file their replies on or before **20.2.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **13.3.2026**.

5. The Petition shall be listed for hearing along with Petition No. 676/GT/2025 on **19.3.2026**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

